

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

**Item No. 208
IB-2028/ND/2019**

**IN THE MATTER OF:
M/s. Dhingra Trading Co.**

...PETITIONER

Vs.

M/s. Amazing India TV Pvt. Ltd.

...RESPONDENT

**Section
Under Section 9 of IBC**

**Order delivered on 18.02.2021
(Virtual Hearing)**

**Coram:
SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

**For the Petitioner/Operational-Creditor :
For the Respondent/Corporate-debtor :
For the Resolution Professional :Mr. Rajiv Malik, RP.**

ORDER

Heard the submissions made by the Proxy Counsel for the Operational-creditor and Mr. Rajiv Malik RP in the matter. Let this matter be posted after two weeks. Matter is adjourned to **10.03.2021**.


**(V.K. Subburaj)
Member (T)**


**(P.S.N. Prasad)
Member (J)**

(Meenu)